

IN THE HIGH COURT AT CALCUTTA
APPELLATE SIDE

No. 965 - G.

Dated, Calcutta, the 04-03-2015.

From: **Mir Dara Sheko,**
Registrar General,
High Court, Calcutta.

- To:
1. The District & Sessions Judge, Andaman & Nicobar Islands at Port Blair;
 2. The District & Sessions Judge, Bankura;
 3. The District & Sessions Judge, Birbhum;
 4. The District & Sessions Judge, Burdwan;
 5. The District & Sessions Judge, Howrah;
 6. The District & Sessions Judge, Hooghly;
 7. The District & Sessions Judge, North 24 Parganas;
 8. The District & Sessions Judge, South 24 Parganas;
 9. The District & Sessions Judge, Murshidabad;
 10. The District & Sessions Judge, Malda;
 11. The District & Sessions Judge, Purulia;
 12. The District & Sessions Judge, Nadia;
 13. The District & Sessions Judge, Purba Medinipur;
 14. The District & Sessions Judge, Paschim Medinipur;
 15. The District & Sessions Judge, Darjeeling;
 16. The District & Sessions Judge, Cooch Behar;
 17. The District & Sessions Judge, Jalpaiguri;
 18. The District & Sessions Judge, Uttar Dinajpur;
 19. The District & Sessions Judge, Dakshin Dinajpur;
 20. The Chief Judge, City Civil Court, Calcutta;
 21. The Chief Judge, City Sessions Court, Calcutta;
 22. The Chief Judge, Presidency Small Causes Court, Calcutta;



Subject: **Circulation of 5(five) Gazette Notifications with regard to amendment of certain provisions of the existing Rules (CRO & CrRO) of High Court, Calcutta.**

Sir/Madam,

I am to forward herewith the copies of the Court's Notifications, as detailed below, published in the Extraordinary issue of the Kolkata Gazette, for your information and necessary action:

<u>SL. NO.</u>	<u>NOTIFICATION NO. & DATE</u>	<u>MATTER</u>
1.	2818 (G) dated 15.07.2014	Amendment to Calcutta High Court Criminal Rules & Orders relating to refund of Lapsed Deposit.
2.	2819 (G) dated 15.07.2014	Amendment to Calcutta High Court Civil Rules & Orders relating to refund of Lapsed Deposit.
3.	3036 (G) dated 23.07.2014	Amendment to Calcutta High Court Civil Rules & Orders relating to the guidelines for enlistment of Pleader Commissioner etc.
4.	4027 (G) dated 19.09.2014	Amendment to Calcutta High Court Civil Rules & Orders relating to Court Hours.
5.	4028 (G) dated 19.09.2014	Amendment to Calcutta High Court Criminal Rules & Orders relating to Court Hours.

You are further requested to circulate the same amongst all the Judges under the control of Your Judgeship including those in the Sub-divisions, and to the members of the Bar Associations of Your Judgeship and also take steps for displaying the same in the Notice Board in order to give effect to the said rules, as amended by this Hon'ble Court.

Received copy
Enclo: As stated.
12/3/15
C.C. to circulate
07/03/15
Received copy
07/3/15

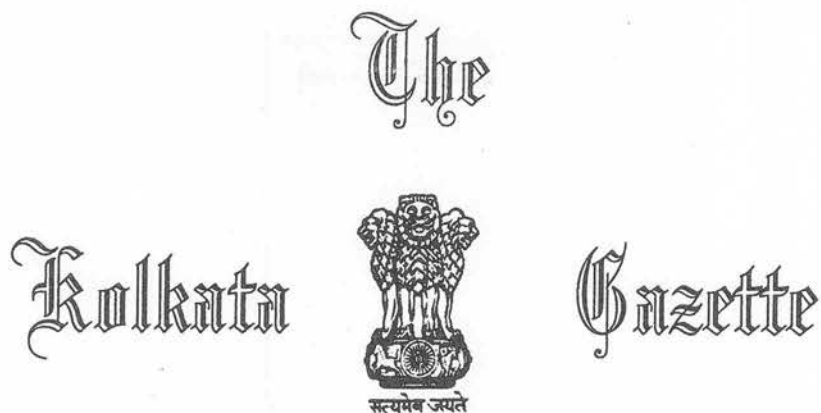
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Recd. copy
07/03/15

Signature
9.3.15

Yours faithfully,

Mir Dara Sheko
Registrar General.



Extraordinary
Published by Authority

MAGHA - 28]

TUESDAY, FEBRUARY 17, 2015

[SAKA 1936

PART I - Orders and Notifications by the Governor of West Bengal, the High Court, Government Treasury, etc.

HIGH COURT
APPELLATE SIDE
CALCUTTA

NOTIFICATION

No. 2818-G-15th July, 2014 — In exercise of the powers conferred by Clauses (2) and (3) under Article 227 of the Constitution of India and with due approval of the Governor of West Bengal, the High Court at Calcutta hereby makes the following amendment in the **Calcutta High Court Criminal (Sub-ordinate Court) Rules, 1985** namely :

AMENDMENT

Rule 571 of the Calcutta High Court Criminal (Sub-ordinate Court) Rules, 1985, relating to refund of 'Lapsed Deposit' is hereby amended to the following extent:

"That the deposits made in Court shall lapse after 10 years instead of 3 years and all balances in the Clearance Register be prepared 9 years before instead of 2 years."

By order

MIR DARA SHEKO
Registrar General
High Court, Calcutta



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[SAKA 1936

PART I - Orders and Notifications by the Governor of West Bengal, the High Court, Government Treasury, etc.

HIGH COURT
APPELLATE SIDE
CALCUTTA

NOTIFICATION

No. 2819-G - 15th July, 2014 — In exercise of the powers conferred by Clauses (2) and (3) under Article 227 of the Constitution of India and with due approval of the Governor of West Bengal, the High Court at Calcutta hereby makes the following amendment in the **Civil Rules and Orders of the High Court, Calcutta**, namely:

AMENDMENT

Rule 734 of the Civil Rules and Orders of the High Court, Calcutta, dealing with 'Lapsed Deposits' is hereby amended in the following manner:

"The time stipulation 'three years' and 'two years' in the sub-rule (1) under Rule 734 be amended and substituted by 'ten years' and 'nine years' respectively, keeping all other contents of the Rule intact."

By order

MIR DARA SHEKO
Registrar General
High Court, Calcutta



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[SAKA 1936

PART I - Orders and Notifications by the Governor of West Bengal, the High Court, Government Treasury, etc.

HIGH COURT
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CALCUTTA

NOTIFICATION

No.3036-G - 23rd July, 2014 — In exercise of the powers conferred by Clauses (2) and (3) under Article 227 of the Constitution of India and with due approval of the Governor of West Bengal, the High Court of Calcutta hereby makes the following amendment in the **Civil Rules and Orders of the High Court, Calcutta, Volume I**, namely :

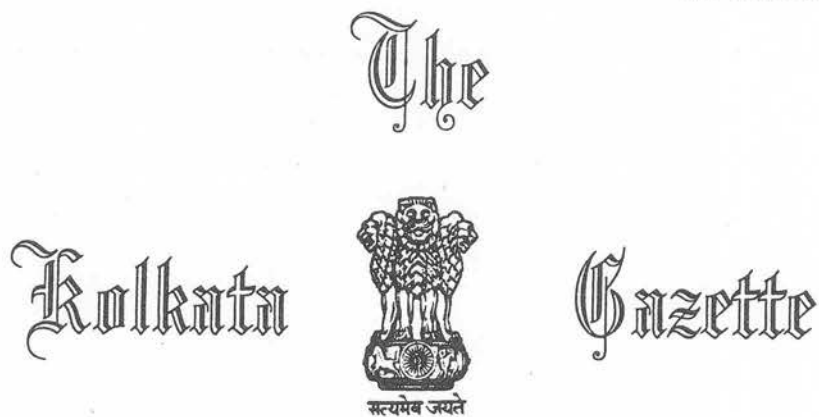
AMENDMENT

Rule 238 of the **Civil Rules and Orders of the High Court, Calcutta, Volume I** relating to the guidelines for enlistment of **Pleader Commissioner/Survey Commissioner/Engineer Commissioner** is hereby amended to the following extent :

“The expression “.....by the Pleader’s Survey Examination Board at Shibpur.....” in Rule 238, be amended and substituted by “.....by any Government Institution like Industrial Training Institute or from any Private Institution affiliated to the Government or any Central or State University or equivalent thereto.....”

By order

MIR DARA SHEKO
Registrar General
High Court, Calcutta



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HIGH COURT
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NOTIFICATION

No.4027-G - 19th September, 2014 — In exercise of the powers conferred by Clauses (2) and (3) under Article 227 of the Constitution of India and with due approval of the Governor of West Bengal, the **High Court at Calcutta** hereby makes the following amendment to the relevant portion of **Rule 1 sub-rule (1)** of Chapter - I of Part - I, in the **Civil Rules and Orders of the High Court, Calcutta, Volume I** relating to **Court-Hours, etc.** which is as follows:


AMENDMENT

After the words in Rule 1 (1) " The ordinary hours of sitting for all courts shall be from 10.30 a.m. to" the time "4.30" to be deleted and "5.00" to be inserted.

By order

MIR DARA SHEKO
Registrar General
High Court, Calcutta

The
Kolkata Gazette



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HIGH COURT
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CALCUTTA

NOTIFICATION

No.4028-G - 19th September, 2014 — In exercise of the powers conferred by Clauses (2) and (3) under Article 227 of the Constitution of India and with due approval of the Governor of West Bengal, **the High Court at Calcutta** hereby makes the following amendment to the relevant portion of **Rule 3 sub-rule (1)** of Chapter - II of Part - I, in the **Criminal Rules and Orders of the High Court, Calcutta, Volume I** relating to **Court-Hours**, which is as follows:

AMENDMENT

*After the words in **Rule 3 (1)** “ The ordinary hours of sitting for all courts shall be from 10.30 A.M. to” the time “4.30” to be deleted and “5.00” to be inserted.*

By order

MIR DARA SHEKO
Registrar General.
High Court, Calcutta